

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 30**  
**(IB)-421(PB)/2023**

**IN THE MATTER OF:**

State Bank of India  
Vs.  
PC Jeweller Limited

.... Petitioner/Applicant

.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Sr. Adv. Mr. P. Nagesh, Adv. Prateek Kumar, Adv. Raveena Rai, Adv. Vishnu Sriram, Adv. Rohit Ghosh along with Mr. Ashutosh Rathore, Chief Manager, SBI; Mr. Rochky Jaryal, Law Officer, SBI; Mr. Rakesh Verma, AGM, SBI

For the Respondent : Adv. Saurabh Kalia, Adv. Rajesh Sharma, Adv. Rani Dutta, Adv. Aastha Agarwal, Adv. Karan Mehta

**ORDER**

**(IB)-421(PB)/2023**

In view of the order passed yesterday i.e. 24.04.2024, the matter was listed today i.e. 25.04.2024.

Mr. P. Nagesh, Ld. Sr. Counsel for the Petitioner appeared physically and argued the matter.

Mr. Saurabh Kalia, Ld. Counsel for the Respondent started his arguments.

Since the time is 04:40 PM, we are enabling Mr. Saurabh Kalia, Ld. Counsel for the Respondent to continue his arguments.

For continuation, list the matter **on 26.04.2024**.

**IA-5427/2023**

List with the main matter **on 26.04.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**